

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****ORIGINAL APPLICATION No. 310/01002/2019****Dated Monday ,the 29th day of July, 2019****PRESENT****Hon'ble Mr.P.Madhavan, Member(J)**

Kannagi
D/d of late P.Ekambaram,
No.31, Perumal Koil Street,
Singlimedu Village,
Thadaperumbakkam Uratchi,
Ponneri Taluk,
Tiruvellore District- 601202.

....Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India, Rep. by
The General Manager
Southern Railway,
Park Town,
Chennai-600 003
2. The Senior Divisional Personnel Officer
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai- 600 003.

....Respondents

By Advocate Mr.P.Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To call for the records related to the service particulars of late P.Ekambaram and the representation 26.11.2018 and further to direct the 2nd respondent to extend family pension with effect from the date of death of her father .i.e.29-09-2017 with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. Learned counsel for the applicant submits that the applicant is the divorced daughter of late P.Ekambaram who retired from service on 31.07.1983. She made Annexure A2 representation dated 26-11-2018 to the respondents seeking to sanction family pension with effect from the date of death of her father .i.e.29-09-2017 with all the attendant benefits which is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A2 representation in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, **the competent authority is directed to consider Annexure A2 representation dated 26-11-2018 of the applicant in the light of the facts of her case, and pass a detailed and speaking order in accordance with law within a period of 4 months**

from the date of receipt of a copy of this order.

5. The OA is disposed of with the above direction at the admission stage.

(P.Madhavan)
Member(J)
29.07.2019

/SV